

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

2

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10:30 AM 04.06.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/172/2019  
NAME OF THE PETITIONER(S) : SAJAN THOMAS & 3 OTHERS  
NAME OF THE RESPONDENTS : PARAGON POLYMER PRODUCTS PVT LTD  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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Mr. Shankar Narayan  
(Senior Adv) for  
Thiriyambak J Kannan  
Hareepriya

Counsel for  
Respondents



Mr. P. H. ARVINDH RANJAN (Sr. Counsel)  
for,  
AMRITH BHARGAV

Counsel for  
Petitioner



**ORDER**

Both the sides are present. Counsels for both the parties have submitted that they are agreeable to the suggestion that has been made by the Learned Judge (Retd.). In view of the submissions of the Counsels for the parties, permission is granted to the Hon'ble Justice (Retd.) Mrs. Chitra Venkatraman to engage the services of the independent Chartered Accountants to carry out the forensic audit of the 1<sup>st</sup> Respondent Company covering the period from 01.04.2011 – 31.03.2012 to 01.04.2018 – 31.03.2019. The R1 Company may bear the expenses of the Chartered Accountants, as may be agreed.

The Chartered Accountants to be engaged by the Hon'ble Justice (Retd.) Mrs. Chitra Venkatraman shall conduct the forensic audit for the said period pertaining to the 1<sup>st</sup> Respondent Company. Both the parties are directed to give the informations / documents / representations to the Chartered Accountants so engaged. The Chartered Accountants shall prepare a draft report and will provide it to both the sides for filing objections, if any, and after consideration thereof, the Chartered Accountants shall prepare a final report, which shall be submitted to the Hon'ble Justice (Retd.) Mrs. Chitra Venkatraman, who may give her views and submit the report to the Registry of this Tribunal.

It is made clear that the above stated process shall get completed within a period of four months from the date of the engagement of the Chartered Accountants. In case the assignment is not completed within the stipulated time, the Auditor may seek further time from the Learned Judge (Retd.) through an appropriate Application. Put up on **16.07.2019 at 10.30 A.M.**

**Sd/-****(CH. MOHD SHARIEF TARIQ)**  
MEMBER (JUDICIAL)